

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE TWENTY EIGHTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 19188 OF 2015

Between:

K. Varaprasad Rao, S/o Manikyam, Aged about 58 years, Occ ACP, CCS,
Hyderabad City.

.....PETITIONER

AND

1. State of Andhra Pradesh, Represented by its Principal Secretary to Government, Home Department, Secretariat Buildings, Hyderabad.
2. State of Telangana, Represented by its Principal Secretary to Government, Home Department, Secretariat Buildings, Hyderabad
3. The Director General of Police, State of Andhra Pradesh, Lakdikapul, Hyderabad.
4. Director General of Police, State of Telangana, Lakdikapul, Hyderabad.
5. Union of India, Represented by its Secretary, Home Department, Central Secretariat, New Delhi.
6. Union of India, Represented by its Secretary, Ministry of Personnel, PG and Pensions, Department of Personnel and Training, Third Floor, Lok Nayak Bhavan, Khan Market, New Delhi.
7. Sri C.R. Kamalnadhan, Chairman, Advisory Committee, Andhra Pradesh Reorganization, 5th Floor, C Block, Secretariat Buildings, Hyderabad.
8. Secretary to His Excellency, The Governor for the State of Telangana and the State of Andhra Pradesh, Raj Bhavan Road, Hyderabad.
9. The Principal Secretary to Govt., State Re-organization Department, GAD, Govt. of A.P., Ex-Officio Member Secretary to Advisory Committee, A.P. Secretariat, Hyderabad.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to grant a writ of mandamus declaring the operation of G.O.Rt.No.39, Home (Ser-1) Department, dated 21-1-2015 issued by the 2nd respondent in so far as it relates to the petitioner is concerned, as arbitrary, illegal, unconstitutional, violating Articles 14, 16 and 21 of the Constitution, ultra-vires to A.P. Public Employment (Regulation of Age of Superannuation) Act, 1984 as amended in Act No.4 of 2014 and also contrary to Section 8 of A.P. Reorganization Act of 2014 and set aside the same and issue consequential directions directing the respondents to allow the petitioner to continue in service upto attaining the age of 60 years.

I.A.NO:1 OF 2015 (WPMP.NO:24805 OF 2015)

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the G.O.Rt.No.39, Home (Ser-1) Department, dated 21-1-2015 issued by the 2nd respondent in so far as the petitioner is concerned, with a direction to continue the petitioner in service till attaining the age of 60 years pending disposal of the writ petition.

Counsel for the Petitioner : SRI P.V.KRISHNAIAH

Counsel for the Respondent Nos.1 & 3 : GP FOR HOME (A.P)

Counsel for the Respondent Nos.2 & 4 : GP FOR HOME (T.S)

**Counsel for the Respondent Nos.5 & 6 : SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.7 : --

Counsel for the Respondent Nos.8 & 9 : G.P FOR GENERAL ADMINISTRATION

The Court made the following ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.19188 of 2015

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. P.V.Krishnaiah, learned counsel for the petitioner.

2. Learned counsel for the petitioner submits that the cause in the writ petition does not survive for consideration.

3. The aforesaid submission is placed on record.

4. Accordingly, the Writ Petition is dismissed as infructuous.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

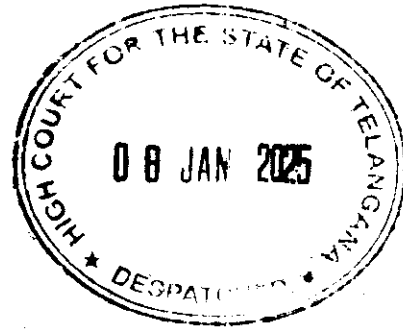
To

1. Two CCs to GP for HOME (A.P), High Court for the State of Andhra Pradesh, Amaravati, Guntur District. [OUT]
2. Two CCs to GP for HOME (TG), High Court for the State of Telangana at Hyderabad. [OUT]
3. Two CCs to GP for GENERAL ADMINISTRATION, High Court for the State of Telangana at Hyderabad. [OUT]
4. One CC to SRI P.V.KRISHNAIAH, Advocate [OPUC]
5. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
6. Two CD Copies

SA
MP

HIGH COURT

DATED:28/11/2024



ORDER

WP.No.19188 of 2015

10
h/s
27/12/24

DISMISSING THE W.P

AS INFRACTUOUS WITHOUT COSTS.